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PART IIIA—Ordinances promulgated by the Governor of West Bengal under the Constitution of India.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

West Bengal Ordinance No. III of 2016

**THE WEST BENGAL SCHOOL SERVICE COMMISSION
(AMENDMENT) ORDINANCE, 2016.**

WHEREAS it is expedient to amend the West Bengal School Service Commission Act, 1997, for the purposes and in the manner hereinafter appearing;

West Ben. Act
IV of 1997.

AND WHEREAS the Legislative Assembly of the State of West Bengal is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

The Governor is pleased, in exercise of the power conferred by clause (1) of article 213 of the Constitution of India, to make and promulgate the following Ordinance:—

Short title and
commencement.

1. (1) This Ordinance may be called the West Bengal School Service Commission (Amendment) Ordinance, 2016.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 7 in West
Ben. Act IV of
1997.

2. In section 7 of the West Bengal School Service Commission Act, 1997 (hereinafter referred to as the principal Act),—

(1) for the words “to select persons”, the words “to recommend persons” shall be substituted;

(2) for the words “on the basis of the result of the examination”, the words “on the basis of the result of the State Level Selection Test” shall be substituted.

*The West Bengal School Service Commission
(Amendment) Ordinance, 2016.*

(Section 3.)

Amendment of
section 16.

3. For sub-section (1) of section 16 of the principal Act, the following sub-section shall be substituted:—

“(1) The Central Commission shall prepare panel by conducting the State Level Selection Test in respect of appointment to the posts of Teachers and non-teaching staff in schools and also monitor, supervise, control and co-ordinate the activities of the Regional Commission which shall be subordinate to the Central Commission.”.

KOLKATA,
The 14th September, 2016.

KESHARI NATH TRIPATHI,
Governor of West Bengal.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*